

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

30.
27.7.03

Applicant is absent on call. Res.1 continues to remain absent. AD returned after service from R.3, who is absent on call and no steps taken by them to file any counter. AD not yet back from Res.2, 4 and 5 although notice by Regd. Post sent to them on 21.5.03, and hence service treated as sufficient on them. Call on 25.8.03 for counter, if any.

[Signature]
REGISTRAR

App. Memo/Counter

Cham not ~~aff~~ Lem

17/1/03

16/1/02

Regr

Dt. 17.2.04

Notice issued to all Respondents on 21.5.03. Appearance and counter not filed by the Respondents. Hence call on 5.9.04 for appearance and counter.

[Signature]

17/2/04

REGISTRAR

Mr. A.K. Bose, learned
Cham appears for R.1 to
3.

Counter not filed.

[Signature]
4/3/04

Regr

Order dated 7.7.2004

None appeared for the applicant when called nor the applicant in person is present. There has been no request made on behalf of the learned counsel for the applicant seeking an adjournment. In view of this, it is not possible to adjourn this matter any further. We have heard Shri A.K. Bose, learned Senior Standing Counsel appearing on behalf of the Respondents and with his aid and assistance, we have also perused the materials placed on record.

By filing this O.A. the applicant has prayed for quashing the impugned orders dated 7.1.2003 and 7.2.2003 vide Annexures-3 and 4 respectively, i.e., the charge-memo served on him by the Respondents and to direct Res. No.3 to consider and pass appropriate orders on his representation.

Shri A.K. Bose, learned Senior Standing Counsel, by filing a detailed counter, has disclosed that the competent authority by passing an appropriate order has revoked the suspension of the applicant with effect from 7/11.8.2003 and that the disciplinary proceedings have since been completed. It has been submitted that the applicant also duly participated in the ~~exit~~ inquiry and on receipt of the inquiry report, the disciplinary authority has passed orders imposing penalty on the applicant to the effect that the applicant has been reduced by two stages from Rs.7500-7100/- in the time scale of pay of Rs.6500-10500/- for a period of two years with effect from 1.3.2003. It has been

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Order dt. 5.3.04

Applicant

Order dt. 5.3.04

Parties are absent on call. No steps taken by the respondents to file counter.

However, time is granted till 6.4.04 to file counter.

Done 5/3/04

REGISTRAR

Counter not

filed.

Regd

Order dt. 6.4.04

Parties continue to remain absent. No steps taken by the respondents to file counter. No further time will be granted.

Put up the matter before Bench on 12.4.04 for further orders.

Done 6.4.04
REGISTRAR

Counter not filed.

For orders.

Bench

further ordered that the applicant would not earn increments of pay during the period of reduction and that on ~~the~~ expiry of the said period, the reduction would have the effect of postponing his future increment. This order is at Annexure-R/2 to the counter.

In the aforesaid premises, I am of the more opinion that there remains nothing in this O.A. for being adjudicated by this Tribunal and therefore, this O.A. is disposed of for having become infructuous. No costs.

[Signature]
VICE-CHAIRMAN